

IN THE COURT OF Sh. FAHAD UDDIN
SENIOR CIVIL JUDGE-CUM- RENT CONTROLLER:
SOUTH EAST DISTRICT, SAKET COURTS COMPLEX, NEW DELHI

LINK ROSTER

In partial modification of this link roster/office order no. 22361-22373/SCJ/SED/Saket/N.D./2016 dated 30.08.2016 and 8542-8552/SCJ/SED/Saket/ND/2016 dated 21.07.2016 which were issued pursuant to the circular No. 3065-3075/Judl./F.43/Cir./SE/Saket/2016 dated, 25.02.2016 issued from the office of the Ld. District & Sessions Judge, South East, Saket Courts Complex, New Delhi, the following arrangements of Link Presiding Officers of the Courts having Civil Jurisdiction (South East District) are made with immediate effect only for the purpose of urgent proceedings in civil suits relating to permanent and mandatory injunction and civil suits under Order XXXVII CPC.

Sr. No	Name of the Judicial Officer	Room No.	Link	Name of the Judicial Officer	Room No.
1.	Sh. Fahad Uddin Ld. SCJ/RC	02	→	Sh. Ajeet Narayan Ld. JSCC/ASCJ	02, Block-I, New Building
			→	Ms. Tarunpreet Kaur Ld. ACJ	203
2.	Sh. Ajeet Narayan, Ld. JSCC/ASCJ	02, Block-I, New Building	→	Ms. Tarunpreet Kaur, Ld. ACJ	203
			→	Sh. Yashu Khurana, Ld. CJ-01	608
3.	Ms. Tarunpreet Kaur, Ld. ACJ	203	→	Sh. Ajeet Narayan, Ld. JSCC/ASCJ	02, Block-I, New Building
			→	Sh. Udbhav Kr. Jain, Ld. CJ-02	8, 2 nd floor, New Block-I
4	Sh. Yashu Khurana, Ld. CJ-01	608	→	Ms. Tarunpreet Kaur, Ld. ACJ	203
			→	Sh. Udbhav Kumar Jain, Ld. CJ-02	8, 2 nd floor, New Block-I
5	Sh. Udbhav Kumar Jain, Ld. CJ-02	8, 2 nd floor, New Block-I		Sh. Yashu Khurana, Ld. CJ-01	608
			→	Sh. Fahad Uddin Ld. SCJ/RC	2

Sr. No	Name of the Judicial Officer	Room No.	Link	Name of the Judicial Officer	Room No.
6	Ms. Isha Thakur, Ld. CJ-03	11 (2 nd floor, New Block-I)		Sh. Udbhav Kumar Jain, Ld. CJ-02	8, 2 nd floor, New Block-I
			→	Sh. Yashu Khurana, Ld. CJ-01	608

Notes:-

1. In the absence or non availability or being on leave or otherwise busy with the Administrative work and a party appears in the court of undersigned for urgent relief in civil suits relating to permanent and mandatory injunction and defendant for entering his/her appearance in suit under order XXXVII CPC, the Reader of the court of undersigned shall put up the same before Sh. Ajeet Narayan, Ld. JSCC/ASCJ (South East) and in his absence, the same shall be put up before Ms. Tarunpreet Kaur, Ld. ACJ (South East). In case, Ms. Tarunpreet Kaur, Ld. ACJ (South East) happens to be on leave or not available then the same shall be put up before Sh. Yashu Khurana, Ld. CJ-01 (South East) for such purpose only.
2. In the absence or non availability or being on leave and a party appears in the court of Sh. Ajeet Narayan, Ld. JSCC/ASCJ (South East) for urgent relief in civil suits relating to permanent and mandatory injunction and defendant for entering his/her appearance in suit under order XXXVII CPC, the Reader of his court shall put up the same before Ms. Tarunpreet Kaur, Ld. ACJ (South East) and in her absence, the same shall be put up before Sh. Yashu Khurana, Ld. CJ-01, (South East) for such purpose only.
3. In the absence or non availability or being on leave and a party appears in the court of Ms. Tarunpreet Kaur, Ld. ACJ (South East) for urgent relief in civil suits relating to permanent and mandatory injunction and defendant for entering his/her appearance in suit under order XXXVII CPC, the Reader of her court shall put up the same before Sh. Ajeet Narayan, Ld. JSCC/ASCJ (South East) and in his absence, the same shall be put up before Sh. Udbhav Kumar Jain, Ld. CJ-02 (South East) for such purpose only.
4. In the absence or non availability or being on leave and a party appears in the court of Sh. Yashu Khurana, Ld. CJ-01 (South East) for urgent relief in civil suits relating to permanent and mandatory injunction and defendant for entering his/her appearance in suit under order XXXVII CPC, the Reader of his court shall put up the same before Ms. Tarunpreet Kaur, Ld. ACJ (South East) and in her absence, the same shall be put up before Sh. Udbhav Kumar Jain, Ld. CJ-02 (South East) for such purpose only.

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5. In the absence or non availability or being on leave and a party appears in the court of Sh. Udbhav Kumar Jain, Ld. CJ-02 (South East) for urgent relief in civil suits relating to permanent and mandatory injunction and defendant for entering his/her appearance in suit under order XXXVII CPC, the Reader of her court shall put up the same before Sh. Yashu Khurana, Ld. CJ-01 (South East) and in his absence, the same shall be put up before Sh. Fahad Uddin, Ld. SCJ/RC (South East) for such purpose only.
6. In case two Presiding Officers happen to be on leave or not available due to any reason in a particular day and a party appears in their courts for urgent relief in civil suits relating to permanent and mandatory injunction and defendant for entering his/her appearance in suit under order XXXVII CPC, then the readers of their court shall put up the same before the next link as per the Link roster/ table above.

(Fahad Uddin) 13/5/26
 Senior Civil Judge/ Rent controller (SE)
 Saket Courts Complex, New Delhi

4926-4939

No. _____/SCJ/SED/Saket/N.D/2026

Dated: 14/5/26

Copy forwarded for information and necessary action to:-

1. The Ld. District & Sessions Judge (South East) Saket Courts, New Delhi.
2. All the Ld. Judicial Officers dealing with Civil Jurisdiction of South-East District, Saket Courts, New Delhi.
3. The P.S./Reader to Ld. District & Sessions Judge (South East), Saket Courts, New Delhi.
4. The Website committee, English/Hindi, Tis Hazari Courts, Delhi to notify the same on the website of Saket Courts.
5. P.S./Reader to Senior Civil Judge/Rent Controller, South East, Saket courts, New Delhi.
6. The PRO/APRO, South East, Saket Courts, New Delhi.
7. Office file.

(Fahad Uddin) 13/5/26
 Senior Civil Judge/ Rent controller (SE)
 Saket Courts Complex, New Delhi

